

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.265**

TO BE ANSWERED ON THE 26TH APRIL, 2016/VAISAKHA 6, 1938 (SAKA)

DEATH ROW CONVICTS

265. SHRI BHOLA SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether pre-execution meeting between death row convicts and their families have been made mandatory;

(b) if so, the details thereof;

(c) whether the said changes would also be applicable to those convicted for anti-national activities; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

(a) to (d): Prison and Prison related matters is a State subject under the Seventh Schedule to the Constitution of India. Pursuant to the Hon'ble Supreme Court judgment dated 21.01.2014 in the case of Shatrughan Chauhan and Another vs. U.O.I. & Others in Writ Petition (Crl) No. 55 of 2013, Ministry of Home Affairs issued Advisory to all State Governments / U.T. Administrations on the guidelines for safeguarding the interest of the Death Row Convicts which, inter alia, provides that it would be mandatory for prison authorities to facilitate and allow a final meeting between the prisoner and his family and friends prior to his execution.
